

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 481 of 2023

IN THE MATTER OF:

Balbir Sandhu & Ors.

Applicants

Vs.

State of U.P. & Anr.

Respondents

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(Nazimuddin)

Scientist F

Central Pollution Control Board

Delhi – 110032

Dated: 19.04.2024

Place: Delhi

FINAL REPORT OF THE FIRST JOINT COMMITTEE
(in compliance of para 7 of order dated 04.08.2023 n O.A. No. 481/2023)

1. Order dated 04.08.2023 and 09.11.2023 of Hon'ble NGT

Hon'ble National Green Tribunal (Principal Bench) Delhi in Original Application No. 481 of 2023 Balbir Sandhu & Ors. Versus State of U.P. & Anr. vide order dated-04.08.2023 directed as below:

“

7. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the **factual position** and **suggest appropriate remedial action**. Accordingly, we constitute a Joint Committee under the Chairmanship of Chairman, Central Pollution Control Board (CPCB) which shall in addition comprise of Member Secretaries, Uttar Pradesh and Haryana and District Magistrates, Yamuna Nagar, Haryana and Saharanpur, Uttar Pradesh and direct the same to look into the following aspects: -

- a. Details of replenishment studies carried out in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively and DSRs prepared;
- b. Number of mining leases (area and quantity) and permits sanctioned in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;
- c. Number of mining permits for mining in agricultural land granted in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;
- d. Number of stone crushers established/operating in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;
- e. Status of compliance with Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020;
- f. Particulars regarding show cause notices and closure notices issued and action taken on the same;
- g. Particulars of criminal cases registered with details regarding name of the complainant, name of the accused and offence committed; and
- h. Details of amount of environmental compensation imposed, recovered and utilized for restoration of environment.

8. The District Magistrates, Yamuna Nagar, Haryana and Saharanpur, Uttar Pradesh respectively are also directed to upload information regarding all mining leases, mining permits granted and stone crushers with details regarding EC/CTE/CTO in Districts Yamuna Nagar, Haryana and Saharanpur, Uttar Pradesh respectively within two weeks.

.....”

Subsequently, by order dated 09.11.2023 Hon'ble NGT-PB allowed further time and directed that the report by the Committee mentioned in Para No. 7 of order dated 04.08.2023 be filed within two months.



2. Actions taken in compliance of order dated 04.08.2023 and 09.11.2023

In compliance of above orders, following actions were taken for collection of the required information from the state authorities pertaining to the two districts:

Actions:

- CPCB requested State Pollution Control Board and Mining Department of Saharanpur and Yamunanagar vide letter & e-mail dated-28.08.2023 to provide information as per Hon'ble NGT order and followed up with District Mining Offices and Regional Office State Pollution Control Boards of Saharanpur and Yamunanagar vide emails dated-18.10.2023 & 23.10.2023 to provide complete information.
- CPCB officers along with Regional Office of SPCBs visited District Mining Office of Yamunanagar and Saharanpur on 04.01.2024 to ensure submission of required information and CPCB requested SPCBs and Mining Officers of both districts by e-mail dated-05.01.2024 to provide complete information including information related to compliance of Sustainable Sand Mining Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020.
- CPCB by e-mail dated-11.01.2024 requested Regional Office and Mining Office of both districts and by email dated 15.01.2024 and reminder email dated 17.01.2024 requested joint committee members to provide complete information and comments/inputs.

Responses:

- Uttar Pradesh Pollution Control Board (UPPCB) Regional Office (RO) - Saharanpur vide letter dated-04.09.2023 provided information on mining leases and stone crushers in the District Saharanpur and subsequently provided updated information vide letter dated 16.01.2024.
- District Mining Office Saharanpur vide letter dated- 05.09.2023 provided information on mining leases and mining permits in the District Saharanpur and subsequently provided updated information on replenishment study in reference to the earlier letter on 16.01.2024.
- Haryana State Pollution Control Board (HSPCB) Regional Office (RO)-Yamunanagar vide letter dated-15.09.2023 provided information on mining leases and stone crushers in the District Yamunanagar, and confirmed it vide email dated 18.01.2024
- District Mining Office Yamunanagar vide letter dated - 19.01.2024 provided information on mining leases in the District Yamunanagar.

3. Order dated 23.01.2024 of Hon'ble NGT

CPCB filed a status Report on behalf of the joint committee on 21.01.2024 based on the information received on the specific points in Para 7 of order dated 04.08.2023. Hon'ble NGT-PB heard the matter on 23.01.2024 (order uploaded on 30.01.2024) and considered to direct the Joint Committee to submit in writing a brief preliminary report on 09.02.2024 as to how much time is required by it for making requisite factual verification in view of the averments

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made in the application and submitting fresh report in terms of order dated 04.08.2023 passed by this Tribunal.

4. Actions taken in compliance of Hon'ble NGT Order dated 23.01.2024

- CPCB vide letter dated 01.02.2024 requested SPCBs and District Administrations to provide specific comments / inputs on the grievances raised by the applicants and remedial measures to be suggested in respect of the grievances.
- A field visit of the joint committee was carried out on 05.02.2024 in which officers of CPCB, HSPCB, UPPCB, District Administration Yamunanagar and District Administration Saharanpur participated. During the field visit one mining site in Yamuna river and one mining site in agricultural field in floodplain was visited in Yamunanagar and one mining site in Yamuna river and one mining site in agricultural field in floodplain was visited in Saharanpur.
- A meeting of the joint committee was held on 07.02.2024 through VC under the chairmanship of Chairman, CPCB and attended by the four members of the joint committee (Member Secretary, HSPCB, Member Secretary UPPCB, DC Yamunanagar and DM Saharanpur) to finalise the preliminary report.

In compliance of order dated 23.01.2024, a Preliminary Report of the First Joint Committee including Interim Recommendations was filed on 08.02.2024 with submission to grant six weeks' time to file further/final report. The submission to grant six weeks' time was considered by Hon'ble Tribunal on 09.02.2024 and the following order was passed:

*"1. Learned Counsel for the CPCB seeks six weeks' time to file report of the Joint Committee.
2. The request is allowed and the Joint Committee constituted vide para 7 of order dated 04.08.2023 is directed to submit its **report** within six weeks by email judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."*

5. Actions taken in compliance of Hon'ble NGT Order dated 09.02.2024 (uploaded 15.02.2024)

- CPCB vide email dated 20.02.2024 and 21.02.2024 requested SPCBs and District Administrations to provide specific comments / inputs on the grievances raised by the applicants and remedial measures to be suggested in respect of the grievances and updates if any on the information/status filed through the Preliminary Report dated 08.02.2024.
- RO, SPCB Yamunanagar provided details of 327 operational and 140 un-operational screening plants, 174 operational and 30 un-operational stone crushers, and 10 operational and 22 un-operational mining leases by email dated 22.02.2024

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- District Mining Office of Yamunanagar provided specific comments on the grievances raised by the applicant and details of the complaint lodged regarding illegal mining and trading by email dated 23.02.2024
- RO, SPCB Saharanpur provided details of 113 operational and 73 closed stone crushers by email dated 25.02.2024 and letter dated 26.02.2024
- District Mining Office Saharanpur provided specific comments on the grievances raised by the applicant and checklist of compliance vide email dated 08.03.2024. District Mining Office Saharanpur has already provided list of 08 mining leases and 100 short term mining permits by two emails dated 08.02.2024.

6. Status on points in Para 7 of Hon'ble NGT order dated 04.08.2023:

6.1 Status summary as per information provided by SPCB and District Administration, Saharanpur, Uttar Pradesh

Point No. of Para 7	Status summary (Saharanpur, U.P.)	
<i>a. Details of replenishment studies carried out in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively and DSRs prepared;</i>	Details of replenishment study were provided in the letter dated 05.09.2023 of Mining Officer (annexure updated on 16.01.2024). Pre-monsoon replenishment study (Year 2022) and post-monsoon replenishment study (Year 2022) carried out for Saharanpur and placed in public domain for objection/ suggestion (time period as 2023 to 2028). District Survey Report is available on website of Saharanpur District	
<i>b. Number of mining leases (area and quantity) and permits sanctioned in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;</i>	Mining leases	08
	(river)	
	EC	08
	CTE	01
	CTO	04
	Operational	03
Above details are provided in Annexure-IA .		
<i>c. Number of mining permits for mining in agricultural land granted in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;</i>	100 - (during April to June 2023), (according to rule 52 of UP MMC Rule 2021 and Gazette Notification S.O 1224(E) dated 28.03.2020 of MoEF&CC)	
	No short term permit operational at present	
	Above details are provided in Annexure-II	
<i>d. Number of stone crushers established/operating in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;</i>	Total	186 (113+73)
	CTE	113/113
	CTO	113 (including 17 self-closed)
	Closed	73 (self-closed)
	Above details are provided in Annexure-III & IV .	

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<p><i>e. Status of compliance with Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020;</i></p>	<p>Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining 2020 are enforced.</p> <p>Mining Department provided report informing about pre-monsoon & post-monsoon replenishment study for 22 mineral areas, constitution of sub-divisional committee as per EMGSM 2020, line of action for inspection and study in compliance of SMGSM 2020, Data collection through geological survey, DGPS survey and Drone survey, geo-tagging of mineral resource areas, mine lease of minimum size 5 ha and minimum period to be 5 years, short term permits issued for mining of sand deposited in agricultural land after flood as per rule 52 of UP MMC Rule 2021 and Gazette Notification S.O. 1224(E) dated 28.03.2020 of MoEF&CC, mapping of deposition in agricultural field, mining depth restricted to 03 meter in riverbed, geo-referencing of pillars for demarcation of mining area, calculation of annual replenishment rate, etc.</p>	
<p><i>f. Particulars regarding show cause notices and closure notices issued and action taken on the same;</i></p>	<p>Show-Cause Notice (to mines) by SPCB for levying EC for not obtaining CTE</p>	<p>07 (mines obtained stay orders)</p>
<p><i>g. Particulars of criminal cases registered with details regarding name of the complainant, name of the accused and offence committed;</i></p>	<p>As per DM Office, Saharanpur, 24 complaint cases registered and 07 FIRs registered in current financial year 2023-24 (till January 2024).</p>	
<p><i>h. Details of amount of environmental compensation imposed, recovered and utilized for restoration of environment.</i></p>	<p>Action taken in 07 cases by SPCB (mines obtained stay orders)</p>	
	<p>Above details are provided in Annexure-IA</p>	

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6.2 Status summary as per information provided by SPCB and District Administration, Yamunanagar, Haryana.

Point No. of Para 7	Status summary (Yamunanagar, Haryana)	
<i>a. Details of replenishment studies carried out in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively and DSRs prepared;</i>	<p>It is informed by letter dated 19.01.2024 of Mining Office that as per Clause 19 of Environmental Clearance, annual replenishment study are to be submitted by PPs along with periodic compliance reports.</p> <p>The old DSR (approved on dated 10.08.2017) is available on website of Yamunanagar District and the district administration has prepared the new DSR on dated 16.10.2023 and the same was placed on district website for inviting comments/objections of the general public, wherein various objections have been raised by the general public and soon the new DSR will be finalized after rectifying/addressing the raised objections and operation of freshly granted mining blocks would be commenced after the new DSR is finalized.</p>	
<i>b. Number of mining leases (area and quantity) and permits sanctioned in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;</i>	Mining contracts (river)	17
	EC	16
	CTE	16
	CTO	16
	Operational mining blocks	07
	Above details are provided in Annexure-V	
<i>c. Number of mining permits for mining in agricultural land granted in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;</i>	Mining contracts (floodplain)	15
	EC	12
	CTE	11
	CTO	11
	Operational mining blocks	03
	Above details are provided in Annexure-V	
<i>d. Number of stone crushers established/operating in District Yamuna Nagar, Haryana and District Saharanpur, Uttar Pradesh respectively with details of EC/CTE/CTO;</i>	Total	204 (174+30)
	CTE	204
	CTO	174
	Closed	30 (15 self-closed and 15 closed by SPCB)
	Above details are provided in Annexure-VI	

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<p>e. Status of compliance with Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020;</p>	<p>Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining 2020 are enforced. Replenishment studies are conducted by Project Proponents.</p> <p>Mining Department provided report informing that it is mandatory for all vehicles to obtain mineral transport permit for transporting minerals through portal, check posts check bills of each vehicle, independent teams of fly squads, mining and police department to check illegal mining, regular monthly meeting of District Level Task Force Committee headed by DC Yamunanagar and quarterly meeting of State Level Task Force Committee headed by W/Chief Secretary, Haryana, formation of Haryana State Enforcement Bureau to curb incidence of illegal mining/transportation, e-system for monitoring of sale and purchase of minerals (Haryana Mines & Geology Information System (HMGIS).</p>
<p>f. Particulars regarding show cause notices and closure notices issued and action taken on the same;</p>	<p>Closure directions issued to 15 stone crushers by SPCB</p> <p>Above details are provided in Annexure-VI</p>
<p>g. Particulars of criminal cases registered with details regarding name of the complainant, name of the accused and offence committed;</p>	<p>Actions taken in 133 incidents by Mining Office</p> <p>Above details are provided in Annexure-VII</p>
<p>h. Details of amount of environmental compensation imposed, recovered and utilized for restoration of environment.</p>	<p>Action taken in 04 mining cases by Mining Office and SPCB</p> <p>Above details are provided in Annexure-VIII</p>

6.3 Specific comments from the state authorities on the grievances raised by the applicant regarding districts Saharanpur and Yamunanagar are given in **Annexure-IX & X** respectively.

6.4 The following has been deduced from the above information submitted by state authorities:

i. **Saharanpur, Uttar Pradesh:**

- a. 03 mining leases of total area 92.83 hectare and combined capacity 17.98 Lakh m³ per year (approx 32,36,000 TPA) are operational at present in Yamuna river in Saharanpur District and these have obtained Environment Clearance and Consent to Operate. Further, 100 short period mining permits in agricultural field in floodplain of total area approximately 173.36 hectare and combined capacity 34,19,794 m³ (approx 61,55,500 Ton) were issued during financial year 2023-24 (up to June 2023) in Saharanpur District for removal of mineral up to 2 m depth, based on Notification No. S.O. 1224 dated 28.03.2020 of MoEF&CC regarding exemption from obtaining Environment Clearance. No short term permit has been granted in district Saharanpur after June 2023

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- b. 113 stone crushers of combined capacity 1,96,303 TPD are permitted operation in Saharanpur district. Besides, there are 73 other closed stone crushers, mostly self-closed.
- c. In Saharanpur district, mining lease wise replenishment assessment study for mining projects in Yamuna river has been carried out by NABET/QCI accredited agency.

ii. Yamunanagar, Haryana

- d. 10 mining leases of total area 553.45 hectare and combined capacity 193,23,000 TPA are operational at present in Yamunanagar District – comprising 07 in Yamuna river and 03 on agricultural land, and these have obtained Environment Clearance and Consent to Operate. The mining in agricultural field is being allowed up to 9 m depth.
- e. 327 screening plants of combined capacity 2,15,500 TPD and 174 stone crushers of combined capacity 94,400 TPD are permitted operational in Yamunanagar district. Besides, there are other 140 screening plants and 30 stone crushers which are closed, either self-closed or closed by SPCB.
- f. In Yamunanagar district, replenishment studies are conducted by Project Proponents.

7. Recommendations of the Joint Committee:

- a. The annual mining capacity of mining sites/projects be determined and their annual mining plans be prepared on the basis of the mining lease/project specific annual replenishment studies, and details of such annual replenishment studies be placed in public domain along with DSR.
- b. Ministry vide Notification S.O. 1224 dated 28.03.2020 has given exemption of certain cases from requirement of Environmental Clearance including for, “Removal of sand deposits on agricultural field after flood by farmers”, which applies only for the sand deposited in the agricultural fields by annual floods.
- c. Maps of the mining channel reaches may be prepared the Mining Department(s), showing i) the mining lease/projects, ii) banks, iii) mean annual flood line iv) 25 yr return flood line v) 50/100 yr return flood line, and the same may be placed in public domain along with the DSR.
- d. Permanent gauging facilities should be available for the mining channel reaches and the elevation / RL of the Red Line (cross-section) below which no mining is allowed should be prescribed for mining leases/projects.
- e. The bed elevation / RL of the mining sites immediately after rainy season i.e. before start of mining and the bed elevation / RL of the site just before the next rainy season i.e. after completion mining should be recorded every year.
- f. The coordinates of the banks of the mining channel reaches immediately after the rainy season and just before the next rainy season should be recorded every year to identify bank erosion caused by any illegal mining.
- g. Time series data of all river mining leases/projects, arranged in order of location from upstream to downstream, should be maintained by the Mining Department. Similar database be maintained for all illegal mining cases noticed. Suggested format is enclosed at **Annexure-XI**.
- h. Mining Department should analyse the cross sections data (of bed as well as floodplain) periodically to observe the changes in river bed and hydraulic gradient of the mining channel reaches to detect possible impacts of mining on natural gradient of the river and flood plain. The cross sections data of the river bed and floodplain may include – i) bed elevation ii) the elevation below which mining is not to be permitted (red line),

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iii) banks, iv) mean annual flood water level, v) 25 yr return flood water level, iv) 50/100 yr return flood water level.

- i. Capacity of screening plants and stone crushers in the vicinity of river may be compared with the capacity of operational mining projects in the mining channel reaches quarterly and the capacity of screening plants and stone crushers permitted to operate may be commensurate with the capacity of operational mining projects in the mining channel reaches.

It is submitted that further observations and recommendations in this case are being submitted by the Second Joint Committee (as per Para 9 of order dated 04.08.2023).



Fwd: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for concurrence by tomorrow

From : Nazimuddin <nazim.cpcb@nic.in>
Subject : Fwd: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for concurrence by tomorrow
To : Pankaj Verma <pankaj.verma@nic.in>
Cc : Gaurav Gehlot <gehlot.cpcb@gov.in>

Thu, Apr 18, 2024 01:49 PM

2 attachments

For information

From: ms@uppcb.in
To: "Nazimuddin" <nazim.cpcb@nic.in>
Sent: Tuesday, April 16, 2024 7:15:07 PM
Subject: Fwd: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for concurrence by tomorrow

We concur with the modified report attached with this email.

----- Forwarded message -----

From: CEO 3 <ceo3@uppcb.in>
Date: Tue, Apr 16, 2024 at 6:43 PM
Subject: Re: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for concurrence by tomorrow
To: MS UPPCB <ms@uppcb.in>

Sir,

Corrected report is being attached with a request to send concurrence with the report to CPCB via email.

Regards.



Chief Environmental Officer,
 Circle-3,

U.P. Pollution Control Board,

TC-12V, Vibhuti Khand, Gomti Nagar,

Lucknow-226010 – U.P.

Website: www.uppcb.com

पर्यावरण बचाने में सहयोग करें। यदि आवश्यक न हो तो इस पृष्ठ का प्रिंट न करें।

Please do not print this Email unless it is absolutely necessary.

Yamunanagar, Haryana

- d. 10 mining leases of total area 553.45 hectare and combined capacity 193,23,000 TPA are operational at present in Yamunanagar District – comprising 07 in Yamuna river and 03 on agricultural land, and these have obtained Environment Clearance and Consent to Operate. The mining in agricultural field is being allowed up to 9 m depth.
- e. 327 screening plants of combined capacity 2,15,500 TPD and 174 stone crushers of combined capacity 94,400 TPD are permitted operational in Yamunanagar district. Besides, there are other 140 screening plants and 30 stone crushers which are closed, either self-closed or closed by SPCB.
- f. In Yamunanagar district, replenishment studies are conducted by Project Proponents.

7. Recommendations of the Joint Committee:

- a. The annual mining capacity of mining sites/projects be determined and their annual mining plans be prepared on the basis of the mining lease/project specific annual replenishment studies, and details of such annual replenishment studies be placed in public domain along with DSR.
- b. Ministry vide Notification S.O. 1224 dated 28.03.2020 has given exemption of certain cases from requirement of Environmental Clearance including for, "Removal of sand deposits on agricultural field after flood by farmers", which applies only for the sand deposited in the agricultural fields by annual floods.
- c. Maps of the mining channel reaches may be prepared the Mining Department(s), showing i) the mining lease/projects, ii) banks, iii) mean annual flood line iv) 25 yr return flood line v) 50/100 yr return flood line, and the same may be placed in public domain along with the DSR.
- d. Permanent gauging facilities should be available for the mining channel reaches and the elevation / RL of the Red Line (cross-section) below which no mining is allowed should be prescribed for mining leases/projects.
- e. The bed elevation / RL of the mining sites immediately after rainy season i.e. before start of mining and the bed elevation / RL of the site just before the next rainy season i.e. after completion mining should be recorded every year.
- f. The coordinates of the banks of the mining channel reaches immediately after the rainy season and just before the next rainy season should be recorded every year to identify bank erosion caused by any illegal mining.
- g. Time series data of all river mining leases/projects, arranged in order of location from upstream to downstream, should be maintained by the Mining Department. Similar database be maintained for all illegal mining cases noticed. Suggested format is enclosed at Annexure-XI.
- h. Mining Department should analyse the cross sections data (of bed as well as floodplain) periodically to observe the changes in river bed and hydraulic gradient of the mining channel reaches to detect possible impacts of mining on natural gradient of the river and flood plain. The cross sections data of the river bed and floodplain may include – i) bed elevation ii) the elevation below which mining is not to be permitted (red line), iii) banks, iv) mean annual flood water level, v) 25 yr return flood water level, iv) 50/100 yr return flood water level.
- i. Capacity of screening plants and stone crushers in the vicinity of river may be compared with the capacity of operational mining projects in the mining channel reaches quarterly and the capacity of screening plants and stone crushers permitted to operate may be commensurate with the capacity of operational mining projects in the mining channel reaches.

It is submitted that further observations and recommendations in this case are being submitted by the Second Joint Committee (as per Para 9 of order dated 04.08.2024).


 AD, PCB
 Yamuna Nagar


 DC

Fwd: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures

From : Nazimuddin <nazim.cpcb@nic.in>
Subject : Fwd: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures
To : Pankaj Verma <pankaj.verma@nic.in>
Cc : Gaurav Gehlot <gehlot.cpcb@gov.in>

Thu, Apr 18, 2024 01:51 PM

1 attachment

For information

From: hspcbms@gmail.com
To: "Nazimuddin" <nazim.cpcb@nic.in>
Sent: Thursday, April 18, 2024 12:01:35 PM
Subject: Re: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures

Dear,

I, Pardeep Kumar, IAS, Member Secretary, HSPCB agree with the Report of the Joint Committee constituted by the Hon'ble National Green Tribunal, Principal Bench in OA No. 481/2023 in the matter of Balbir Sandhu & Ors. Vs. State of Uttar Pradesh & Anr. (In compliance of Para 7 of order dated-04.08.2023).

with regards
 MS, HSPCB

On Tue, Apr 16, 2024 at 1:53 PM Nazimuddin <nazim.cpcb@nic.in> wrote:

2nd Reminder

Sir,

In the latest order dated 2.04.2024 (order uploaded on 9.04.2024 in NGT website), Hon'ble NGT has granted two weeks time to file the report.

All members of the (First) Joint Committee (i.e. MS-UPPCB, MS-HSPCB, DM-Saharanpur and DC-Yamunanagar) are kindly requested to provide their consent / signed copy of the attached report through email (as below) by 4 P.M TODAY for approval of Chairman of Jt. Committee and filing before Hon'ble NGT.

I agree with the Report of the Joint Committee constituted by the Hon'ble National Green Tribunal, Principal Bench in OA No. 481/2023 in the matter of Balbir Sandhu & Ors. Vs. State of Uttar Pradesh & Anr. (In compliance of Para 7 of order dated-04.08.2023).

From: "Nazimuddin" <nazim.cpcb@nic.in>
To: hspcbms@gmail.com, ms@uppcb.in, "CAPT. MANOJ KUMAR, IAS" <dcynr@hry.nic.in>, "dmsah" <dmsah@nic.in>
Cc: "Chairman CPCB" <ccb.cpcb@nic.in>, "MS, CPCB" <mshcb.cpcb@nic.in>, "Pankaj

Fwd: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures

From : Nazimuddin <nazim.cpcb@nic.in> Fri, Apr 19, 2024 10:08 AM
Subject : Fwd: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures 📎 1 attachment
To : Pankaj Verma <pankaj.verma@nic.in>
Cc : Gaurav Gehlot <gehlot.cpcb@gov.in>

For information

From: "dmsah" <dmsah@nic.in>
To: "Nazimuddin" <nazim.cpcb@nic.in>
Sent: Thursday, April 18, 2024 8:06:30 PM
Subject: Re: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures

I District Magistrate, Saharanpur agree with the report of the joint committee constituted by the hon'ble National Green Tribunal, Principal Bench in OA no 481/2023 in the matter of Balvir Sandhu and others vs State of UP and another (in compliance of para 9 of order dated 04 august 2023).

**Thanking you
District Magistrate
Saharanpur**

From: "Nazimuddin" <nazim.cpcb@nic.in>
To: "CAPT. MANOJ KUMAR, IAS" <dcynr@hry.nic.in>, "dmsah" <dmsah@nic.in>, ynrmining@gmail.com, saharanpurmo@gmail.com
Cc: "Chairman CPCB" <ccb.cpcb@nic.in>, "MS, CPCB" <mscb.cpcb@nic.in>, hspcbms@gmail.com, ms@uppcb.in, "Pankaj Verma" <pankaj.verma@nic.in>, "Gaurav Gehlot" <gehlot.cpcb@gov.in>, "Saurabh Gairola" <gairolasaurabh.cpcb@gov.in>, hspcbroyr@gmail.com, rosaharanpur@uppcb.in, ynrmining@gmail.com, saharanpurmo@gmail.com
Sent: Thursday, April 18, 2024 1:15:25 PM
Subject: Fwd: Urgent: Final Report of the First Joint Committee (as per Para 7 of order dated 04.08.2024) for signatures

3rd Reminder

Concurrence of MS UPPCB and MS HSPCB received but awaited from DM-Saharnpur and DC-Yamunanagar

Respective District Mining Officers may kindly coordinate with DM/DC and arrange their concurrence urgently

Regrads

Fwd: PART-A: Report of the Joint Committee constituted in the matter of Original Application No. 481/2023 titled as Balbir Sandhu & Ors. Vs State of U.P. & Anr. (In compliance of Para 7 of order dated-04.08.2023)

From : Nazimuddin <nazim.cpcb@nic.in>

Fri, Apr 19, 2024 01:15 PM

Subject : Fwd: PART-A: Report of the Joint Committee constituted in the matter of Original Application No. 481/2023 titled as Balbir Sandhu & Ors. Vs State of U.P. & Anr. (In compliance of Para 7 of order dated-04.08.2023)

2 attachments

To : Gaurav Gehlot <gehlot.cpcb@gov.in>

PI put up on file

From: "aanya shrotriya" <aanya.shrotriya@gov.in>

To: "Nazimuddin" <nazim.cpcb@nic.in>

Cc: "Pankaj Verma" <pankaj.verma@nic.in>

Sent: Friday, April 19, 2024 12:49:32 PM

Subject: PART-A: Report of the Joint Committee constituted in the matter of Original Application No. 481/2023 titled as Balbir Sandhu & Ors. Vs State of U.P. & Anr. (In compliance of Para 7 of order dated-04.08.2023)

Sir,

Please find attached report as approved by AS(TK), Chairperson, Central Pollution Control Board for filing before the Hon'ble National Green Tribunal.

Regards,

Advocate, **Aanya Shrotriya,**
Ministry of Environment Forest & Climate Change
2nd Floor, Jal Wing, Jor Bagh Road
Indira Paryavaran Bhawan



 **Notesheet.pdf**

59 KB

 **Part A.pdf**

436 KB